

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 29901/2023

(Arising out of impugned final judgment and order dated 02-03-2023 in CRLA No. 849/2018 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

JAGATPAL VERMA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.152058/2023-CONDONATION OF DELAY IN FILING and IA No.152059/2023-EXEMPTION FROM FILING O.T.)

Date : 14-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Ashutosh Kumar Mishra, AOR
Mr. Pramod Kumar, Adv.
Ms. Anjali Rawat, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice.
3. In addition to the usual mode, liberty is granted to the petitioner(s) to serve notice through the Standing Counsel for the respondent/State.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)